

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 3576  
TO BE ANSWERED ON 21.12.2015  
VACANCIES IN LABOUR COURTS**

**†3576. SHRI PANKAJ CHAUDHARY:  
SHRI RAJAN VICHARE:  
SHRI RAYAPATI SAMBASIVA RAO:  
SHRI NISHIKANT DUBEY:  
DR. UDIT RAJ:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of labour courts/tribunals set up across the country, State/UT-wise;**
- (b) the details of the cases pending in these courts for the last three years, State/UT-wise including Maharashtra and the reasons for the delay in settlement;**
- (c) whether the number of labour courts and tribunals working in the country are adequate to take care of the labour disputes and if so, the details thereof and if not, the steps being taken by the Government to set up more such courts/tribunals;**
- (d) the details of vacancy of judges in these courts/tribunals, State/UT-wise and the remedial steps being taken in this regard; and**
- (e) whether instances have been reported whereunder the orders of the tribunals are not being complied with by the employers and if so, the reaction of the Government thereto?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (c): As per the provisions of Industrial Disputes Act, 1947, the Central Government has set up 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) in various states for resolution of industrial disputes arising in Central Sphere. Out of these, two CGIT-cum-LCs at Mumbai and Kolkata also function as National Industrial Tribunal (NIT). The list of CGIT-cum-LCs is at Annexure I.**

**The details in respect of Labour Courts and Industrial Tribunals falling in the State Sphere are not maintained centrally.**

**The details of cases pending in CGIT-cum-LCs and NITs for the year 2013-14, 2014-15 and 2015-16 (upto November, 2015) are at Annexure II, III & IV respectively.**

**The reasons for pendency of cases, inter alia, include:**

- (i) Absence of affected parties at the time of hearing;**
- (ii) Seeking of frequent adjournments by the parties to file documents;**
- (iii) Parties approaching the High Courts challenging orders of reference issued by the appropriate government as well as orders issued by the Tribunals on preliminary points;**

**(d): The details of the vacant posts of Presiding Officers in CGIT-cum-LC are given as under:**

- i. Presiding Officer, CGIT-cum-LC, Bhubaneswar.**
- ii. Presiding Officer, CGIT-cum-LC, Bangalore.**
- iii. Presiding Officer, CGIT-cum-LC No.2, Dhanbad.**

**Offer of appointment has already been issued to the selected candidates for the post of Presiding Officer at CGIT-cum-LC, Bhubaneswar and Bangalore. The applications of suitable candidates for the post of Presiding Officer of CGIT-cum-LC No.2, Dhanbad have been received and under process.**

**(e): Orders passed by the Central Government Industrial Tribunals (CGIT-cum-LCs) are notified in the official gazette and are binding on the employers. In case an award is not implemented, the worker can approach the Labour Department of the appropriate Government for implementation of the Award. The implementing authority, after following due process of law, prosecutes the employers under section 29 of the Industrial Disputes Act, 1947 for not implementing the Award/Order of the CGIT-cum-LCs.**

**Further, Section 11 of the Industrial Disputes Act, 1947 has been amended whereby every award made, order issued or settlement arrived at by or before Labour Court or Tribunal or National Tribunal shall be executed in accordance with the procedure laid down for execution of orders and decree of a civil Court under order 21 of the Code of Civil Procedure, 1908. Also, the Labour Court or Tribunal or National Tribunal shall transmit any award, order or settlement to a Civil Court having jurisdiction and such Civil Court shall execute the award, order or settlement as if it were a decree passed by it.**

**ANNEXURE -I**

**Annexure referred to in the reply to Part (a) to (c) of the Lok Sabha Unstarred Question No. 3576 to be answered on 21.12.2015.**

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**LIST OF CGIT-CUM-LABOUR COURTS AND NATIONAL INDUSTRIAL TRIBUNALS IN THE COUNTRY**

<b>Sl. No.</b>	<b>Name of CGIT-cum-Labour Court</b>
<b>1.</b>	<b>Mumbai I</b>
<b>2.</b>	<b>Mumbai II</b>
<b>3.</b>	<b>Nagpur</b>
<b>4.</b>	<b>Dhanbad I</b>
<b>5.</b>	<b>Dhanbad II</b>
<b>6.</b>	<b>Kolkata</b>
<b>7.</b>	<b>Asansol</b>
<b>8.</b>	<b>Chandigarh I</b>
<b>9.</b>	<b>Chandigarh II</b>
<b>10.</b>	<b>Delhi I</b>
<b>11.</b>	<b>Delhi II</b>
<b>12.</b>	<b>Kanpur</b>
<b>13.</b>	<b>Lucknow</b>
<b>14.</b>	<b>Jabalpur</b>
<b>15.</b>	<b>Chennai</b>
<b>16.</b>	<b>Bangalore</b>
<b>17.</b>	<b>Hyderabad</b>
<b>18.</b>	<b>Bhubneshwar</b>
<b>19.</b>	<b>Jaipur</b>
<b>20.</b>	<b>Guwahati</b>
<b>21.</b>	<b>Ernakulam</b>
<b>22.</b>	<b>Ahmedabad</b>

**NATIONAL INDUSTRIAL TRIBUNALS**

<b>Mumbai-I</b>
<b>Kolkata</b>

Annexure referred to in the reply to Part (a) to (c) of Lok Sabha Unstarred Question No. 3576 to be answered on  
21.12.2015

Financial year-wise Statement regarding cases and applications during 2013-2014

Central Government Industrial Tribunals cum Labour Courts

Sl. No.	CGIT	CASES				APPLICATIONS			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	208	50	16	242	94	51	7	138
2	Mumbai II	417	96	43	470	381	12	17	376
3	Dhanbad I	1457	107	167	1,397	297	12	110	199
4	Dhanbad II	751	170	140	781	39	1	4	36
5	Asansol	518	29	76	471	51	5	14	42
6	Kolkata	265	74	14	325	48	5	8	45
7	Chandigarh I	205	312	75	442	30	27	9	48
8	New Delhi I	387	144	155	376	42	24	23	43
9	Kanpur	612	172	44	740	261	21	59	223
10	Jabalpur	1897	96	398	1,595	224	3	56	171
11	Chennai	320	101	123	298	14	5	6	13
12	Bangalore	538	56	65	529	102	35	22	115
13	Hyderabad	1053	156	309	900	613	6	30	589
14	Nagpur	356	95	200	251	7	8	2	13
15	Bhubneshwar	383	73	72	384	357	33	10	380
16	Lucknow	497	72	55	514	46	16	11	51
17	Jaipur	360	67	29	398	114	1	4	111
18	New Delhi II	506	140	95	551	59	64	14	109
19	Guwahati	76	44	29	91	8	31	7	32
20	Ernakulam	100	56	28	128	11	7	12	6
21	Ahmedabad	2219	198	81	2,336	1,624	18	76	1,566
22	Chandigarh II	515	95	107	503	54	20	10	64
T O T A L		13,640	2,403	2,321	13,722	4,476	405	511	4,370

National Industrial Tribunals

Mum.I	6	2	0	8	153	0	1	152
Kolkata	10	1	1	10	79	0	0	79
Grand Total	13,656	2,406	2,322	13,740	4,708	405	512	4,601

**Annexure referred to in the reply to Part (a) to (c) of Lok Sabha Unstarred Question No. 3576 to be answered on 21.12.2015**

**Financial year-wise Statement regarding cases and applications during 2014-2015**

**Central Government Industrial Tribunals cum Labour Courts**

Sl. No.	CGIT	CASES				APPLICATION			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	242	23	22	243	138	15	17	136
2	Mumbai II	470	106	57	519	376	29	10	395
3	Dhanbad I	1397	79	183	1,293	199	10	127	82
4	Dhanbad II	781	71	145	707	36	0	14	22
5	Asansol	471	27	79	419	42	9	6	45
6	Kolkata	325	74	80	319	45	11	1	55
7	Chandigarh I	442	143	122	463	48	8	32	24
8	New Delhi I	376	360	47	689	43	38	0	81
9	Kanpur	740	103	40	803	223	26	94	155
10	Jabalpur	1595	122	374	1,343	171	5	35	141
11	Chennai	298	144	173	269	13	10	8	15
12	Bangalore	529	34	145	418	115	47	15	147
13	Hyderabad	900	222	121	1,001	589	12	527	74
14	Nagpur	251	78	99	230	13	8	6	15
15	Bhubneshwar	384	69	31	422	380	25	10	395
16	Lucknow	514	78	68	524	51	24	8	67
17	Jaipur	398	81	32	447	111	1	4	108
18	New Delhi II	551	145	89	607	109	86	108	87
19	Guwahati	91	7	60	38	32	20	21	31
20	Ernakulam	128	54	46	136	6	20	7	19
21	Ahmedabad	2336	88	68	2,356	1,566	38	81	1,523
22	Chandigarh II	503	124	179	448	64	27	1	90
<b>T O T A L</b>		<b>13,722</b>	<b>2,232</b>	<b>2,260</b>	<b>13,694</b>	<b>4,370</b>	<b>469</b>	<b>1,132</b>	<b>3,707</b>

**National Industrial Tribunals**

Mum.I	8	1	0	9	152	0	0	152
Kolkata	10	1	2	9	79	0	0	79
<b>Grand Total</b>	<b>13,740</b>	<b>2,234</b>	<b>2,262</b>	<b>13,712</b>	<b>4,601</b>	<b>469</b>	<b>1,132</b>	<b>3,938</b>

Annexure referred to in the reply to Part (a) to (c) of Lok Sabha Unstarred Question No. 3576 to be answered on 21.12.2015

Financial year-wise Statement regarding cases and applications during 2015-16 (upto November, 2015)

Central Government Industrial Tribunal-cum-Labour Courts

Sl. No.	CGIT	CASES				APPLICATIONS			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	243	14	15	242	136	9	4	141
2	Mumbai II	519	32	5	546	395	12	2	405
3	Dhanbad I	1293	63	133	1,223	82	14	24	72
4	Dhanbad II	707	67	50	724	22	1	1	22
5	Asansol	419	11	57	373	45	53	13	85
6	Kolkata	319	85	44	360	55	7	6	56
7	Chandigarh I	463	23	44	442	24	19	9	34
8	New Delhi I	689	135	54	770	81	17	9	89
9	Kanpur	803	96	56	843	155	22	15	162
10	Jabalpur	1348	91	250	1,189	147	1	95	53
11	Chennai	269	94	76	287	15	15	3	27
12	Bangalore	418	22	6	434	147	26	0	173
13	Hyderabad	1001	61	3	1,059	74	1	0	75
14	Nagpur	230	32	0	262	15	5	0	20
15	Bhubneshwar	422	33	0	455	395	6	0	401
16	Lucknow	524	57	59	522	67	7	14	60
17	Jaipur	447	61	43	465	108	2	3	107
18	New Delhi II	607	122	34	695	88	0	4	84
19	Guwahati	38	5	10	33	31	2	1	32
20	Ernakulam	136	43	7	172	19	8	2	25
21	Ahmedabad	2356	47	3	2,400	1,523	3	0	1,526
22	Chandigarh II	448	52	77	423	90	25	3	112
TOTAL		13,699	1,246	1,026	13,919	3,714	255	208	3,761

National Industrial Tribunals

Mum.I	9	0	1	8	152	1	1	152
Kolkata	9	0	0	9	79	0	0	79
Grand Total	13,717	1,246	1,027	13,936	3,945	256	209	3,992

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